

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 106/MP/2015

Sub: Petition Under Section 79(1)(c) and (f) and other applicable provisions of The Electricity Act, 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Grant Of Connectivity, Long Term Access And Medium Term Open Access In The Inter State Transmission And Related Matters) Regulations, 2009 against the action of the respondent in threatening to cancel the open access and encashment of Bank Guarantee.

Petitioner : NSL Nagapatnam Infrastructure Private Limited.

Respondent : Power Grid Corporation of India Limited.

Date of hearing : 5.5.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Parties present : Ms. Swapna Seshadari, Advocate, NSLNIPL
Shri. Sitesh Mukherjee, Advocate, PGCIL
Ms. Rimali Batra, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL

Record of Proceedings

Learned counsel for the petitioner requested for two weeks time to complete pleadings.

2. The Commission directed the parties to complete the pleadings by 10.6.2015. The Commission further directed to list the petition on 16.6.2015.

By order of the Commission
Sd/-
(T. Rout)
Chief (Law)